

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Diary No. 328/2025

Subject : Petition for determination of tariff for the 2024-29 tariff period for 400 kV Itarsi – Khandwa - Dhule Link (400.67 kms) along with matching amplifiers in existing SDH (STM-16) MSP-5 directions communication equipment at Itarsi and Khandwa, Repeater station at Jalgaon (MH) and SDH (STM-16) MSP-5 at Dhule under “OPGW Installation on Itarsi-Dhule Transmission Line”.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 5 Others.

Diary No. 324/2025 (Petition No. 470/TT/2026)

Subject : Petition for determination of transmission tariff for the 2024-29 tariff period for Upgradation of STM-4 communication link of Dehgam, Rachodpur, Santhampur repeater, Bachau, CGPL Mundra to STM-16 capacity through installation of 5 Nos. STM -16, 5 MSP at Dehgam, Rachodpur, Santhampur repeater, Bachau, CGPL Mundra under “Upgradation of STM-4 communication link of Dehgam, Rachodpur, Santhampur repeater, Bachau, CGPL Mundra to STM-16 capacity project” in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 5 Others.

Petition No. 662/TT/2025

Subject : Petition for determination of transmission tariff for the 2024-29 tariff period for assets under “Implementation of 1 No. 220 kV Line Bay at 400/220 kV Bikaner-II Pooling Station for Inter-connection of Solar Project (M/s. NHPC Ltd.)” in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 16 Others.

Date of Hearing : **9.9.2026**



Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Zafrul Hasan, PGCIL
Shri Raman Kumar, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vijay G. PGCIL
Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The matters were heard through a virtual hearing.

2. At the outset, the representative for the Petitioner submitted that the instant Petitions have been filed for the determination of the transmission tariff for the 2024-29 tariff period. He submitted that the information sought vide the technical validation letters in Diary Nos. 328/2025 and 324/2025 have been filed. None of the Respondents has filed a reply in the matters.

3. After hearing, the Commission directed as under:

- a) Admit, issue notice to the Respondent(s);
- b) The Respondent(s) to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

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4. The Commission directed the Petitioner to furnish the following on an affidavit within two (2) weeks with a copy to the Respondents:

- a) Basis of interest considered for loans under Form-9C.
- b) Computation of the Notional IDC in Excel format along with the basis for interest considered for computation of the Notional IDC.
- c) Cure the deficiency by filing the original Petition along with the original affidavit (signed and stamped) in the Registry as per the 2023 COB Regulations.

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5. The Commission directed the Petitioner to furnish the following information, on an affidavit, within two (2) weeks, with a copy to the Respondents:



- a) RCE.
- b) IDC Statement in Excel format.
- c) Basis of interest considered for loans under Form-9C.
6. The Commission directed CTUIL (in P. No. 662/TT/2025) to furnish the following information, on an affidavit, within two (2) weeks:

- a) The date of connectivity under the 2022 GNA Regulations.
- b) Whether the Scheduled Commercial Operation Date (SCOD) of the transmission assets covered under the instant Petition has been revised by CTUIL. If so, furnish the revised SCOD along with the relevant approval/communication issued by CTUIL.
- c) The following details in the prescribed format duly supported by the relevant documents:

Sl. No.	Particulars	Submissions by CTUIL
1.	Date of application for connectivity	
2.	Quantum of connectivity granted	
3.	Start date of connectivity	
4.	SCOD of project as per application	
5.	Date of final grant of connectivity	
6.	Capacity commissioned (in MW), if any	
7.	Date of effectiveness of connectivity/GNA	

Note: All the above statements/ details shall be duly supported by the relevant documents.

- d) Confirm whether there is any mismatch between the generation system and the transmission system. If so, furnish the details thereof.
7. The matters will be listed for the hearing on **13.10.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

